

**Company:** Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

**Date:** 10/12/2025

## (2018) 08 CHH CK 0089

## **Chhattisgarh High Court**

Case No: CONT No. 639 Of 2018

Sangeeta Chandrakar

**APPELLANT** 

۷s

R. N. Panda And Ors

RESPONDENT

Date of Decision: Aug. 3, 2018

Hon'ble Judges: Ajay Kumar Tripathi, CJ; P. Sam Koshy, J

Bench: Division Bench

Advocate: Vinod Kumar Sharma

Final Decision: Dismissed

## **Judgement**

Ajay Kumar Tripathi, CJ

- 1. Heard.
- 2. The petitioner since herself has chosen to refund and deposit the benefit of CPF and gratuity dues which was settled under the old scheme only on
- 06/03/2018, the respondent Bhilai Steel Plant has extended the benefit by offering Permanent Account Number under EFBS scheme.
- 3. The grievance of the petitioner is that, her prayer in the Writ Application was to extend the benefit from the date of application which is said to be
- 13/03/2014, therefore, the authorities while issuing Annexure-C/4 dated 24/03/2018 have committed contempt of the Division Bench order.
- 4. We do not find such a direction having been issued by the Division Bench. Infact, the Division Bench had given an option to the petitioner that if she
- applies and carries out the requirements needed, then the respondents were bound to fulfill and extend the benefit within 90 days.
- 5. Since, there is a delay on part of the petitioner herself in refunding the previous benefit, therefore, no contempt is made out in the light of the

directions dated 04/05/2017 of the Division Bench.

6. Thus, the instant Contempt Application is dismissed.